

MINUTES OF THE MEETING No. 23/08 HELD ON 19.9.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 23/08 meeting of Advance Licensing Committee was held on 19.9.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No.22/08 for confirmation and confirmed and adopted the same without any change.

Case No A-688 ALC No.23/08 Dated 19.9.07	M/s. Lanxess India Pvt. Ltd. F.No.01/83/50/1799/AM07/DES-IV RLA No. 03/95/40/1399/AM07 Lic.No. 0310422805 Dt. 12.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007

Case No A-689 ALC No.23/08 Dated 19.9.07	M/s. Tetrahedron Ltd. F.No.01/83/50/104/AM08/DES-IV RLA No. 04/24/40/14/AM08 Lic.No. 041008058 Dt. 24.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007

Case No A-690 ALC No.23/08 Dated 19.9.07	M/s. Nicholas Piramal India Ltd. F.No.01/83/50/369/AM08/DES-IV RLA No. 03/95/40/1471/AM07 Lic.No. 0310430058 Dt. 21.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to transfer the case to NC-IV as the item is a drug intermediate.

Case No A-691 ALC No.23/08 Dated 19.9.07	M/s. Metropolitan Eximchem Ltd. F.No.01/83/50/1776/AM07/DES-IV RLA No. 03/95/40/1410/AM07 Lic.No. 0310422477 Dt. 8.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/65/2006/Ch.II dated 7.9.2006 and decided to approve this case on repeat basis as under:-

Item of Export

5-Amino Benzimidazolone----- 1kg.

Item of Import

Hydrazine Hydrate (80% basis)-----1.124 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-692 ALC No.23/08	M/s. Tractors & Farm Equipment Ltd. F.No.01/87/50/ 113/AM08/DES-IV
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Dated 19.9.07	RLA No. 7/24/40/51/AM08 Lic.No. 0710051399 Dt. 24.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to transfer the case to NC-II (Eng.)

Case No A-693 ALC No.23/08 Dated 19.9.07	M/s. Lupin Ltd. F.No.01/83/50/112/AM08/DES-IV RLA No. 03/95/40/19/AM08 Lic.No. 0310426714 Dt. 13.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/177/2003/Ch.III dated 23.1.2006 and decided to approve this case on repeat basis as under:-

Item of Export

D Mandelic Acid----- 1 kg.

Item of Import

1. Aceptophenone----- 0.998 kg.
2. Glacial Acetic Acid-----0.550 kg.
3. Caustic Soda Flakes-----1.100 kg.
4. Activated Carbon-----0.120 kg.
5. Toluene-----0.770 kg.
6. DL-2-amino-1-Butanol-----0.177 kg.
7. Tartaric Acid-----0.075 kg.
8. Methanol-----0.800 kg.

9. Potassium Hydroxide-----0.255 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-694 ALC No.23/08 Dated 19.9.07	M/s Jubliant Organosys Ltd. F.No.01/83/50/1709/AM07/DES.III RLA F.No.05/24/40/952/AM07 Adv. Lic. No.0510200115 dated 27.2.07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/62/2004/Ch.II dated 18.9.2007 and decided to approve this case as under:-

Item of Export

3 Pyridyl Acetic Acid Hydrochloride-----1 kg.

Item of Import

1. Denatured Ethyl Alcohol -----1.378 kg.
2. Methyl Alcohol-----7.00 kg.
3. Alumino Silicate Catalyst -----0.056 kg.
4. Acetic Acid Glacial-----1.908 kg.
5. Isopropyl Alclhol -----2.029 kg.
6. Dichloro Methane-----3.974 kg.
7. Toluene-----2.528 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-695 ALC No.23/08 Dated 19.9.07	M/s. Bodal Chemicals Ltd. F.No.01/83/50/759/AM08/DES-IV RLA No. 08/24/40/102/AM08 Lic.No. 0810066033 Dt. 24.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007

Case No A-696 ALC No.23/08 Dated 19.9.07	M/s. Ducal Organics & colours Pvt. Ltd. F.No.01/83/50/92/AM08/DES-IV RLA No. 03/95/40/114/AM08 Lic.No. 031043024 Dt. 21.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007

Case No A-697 ALC No.23/08 Dated 19.9.07	M/s. Elppe Chemicals Pvt. Ltd. F.No.01/83/50/906/AM08/DES-IV RLA No. 03/94/40/375/AM08 Lic.No. 0310436163 Dt. 30.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to transfer the case to NC-IV as the item of export is a drug intermediate.

Case No A-698 ALC No.23/08	M/s. Exotic Naturals F.No.01/83/50/907/AM08/DES-IV
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Dated 19.9.07	RLA No. 03/94/40/374/AM08
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- The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms and decided to transfer the case to NC-IV as the item of export is a drug intermediate.

Case No A-699 ALC No.23/08 Dated 19.9.07	M/s. Chemocid Impex Pvt. Ltd. F.No.01/83/50/903/AM08/DES-IV RLA No. 03/94/40/230/AM08 Lic.No. 0310431785 Dt. 6.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2006/Ch.II dated 17.7.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Solvent Blue G Liquid-----1 kg.
(containing Leuco Quinizarine 40%)

Item of Import

1. Quinizarine (real on 100% basis) -----0.443 kg.
2. Mono N-Octyl Amine -----0.128 kg.
3. Mono-N-Hyxyl Amine-----0.103 kg.
4. Mono-N-2-Ethyl Amine-----0.128 kg.
5. Aromatic Solvent (C₈-C₁₀)-----0.345 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-700 ALC No.23/08 Dated 19.9.07	M/s. Aries Dye Chem Industries F.No.01/83/50/900/AM08/DES-IV RLA No. 08/24/40/ 262/AM07 Lic. No. 0810065351 Dt. 12.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2003-Ch. III dated 5.4.2004 and decided to approve the case on repeat basis as under:

Item of Export

Acid Brown 58----- 1 kg.
(Dye content 98%))

Item of Import

1. H- Acid ----- 0.331 kg.
2. Para Nitro Aniline----- 0.508 kg.
3. Resorcinol----- 0.112 kg.
4. Sodium Nitrite -----0.227 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-701 ALC No.23/08 Dated 19.9.07	M/s. Pix Transmissions Ltd. F.No.01/83/50/914/AM08/DES-IV RLA No. 03/95/40/356/AM08 Lic.No. 0310436145 Dt. 13.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o IPP vide their letter dated 19.9.2007 decided to approve the case as applied for since the item of export is combination of two SION namely A 2361 and C 385. Firm has to furnish the accountability on the export description and raw materials asked for strictly as per SION.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-702 ALC No.23/08 Dated 19.9.07	M/s. Benzochem Industries Pvt. Ltd. F.No.01/83/50/916/AM08/DES-IV RLA No. 03/94/40/197/AM08 Lic.No. 0310431442 Dt. 1.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007

Case No A-703 ALC No.23/08 Dated 19.9.07	M/s. E.I.Dupont India Pvt.Ltd. F.No.01/83/50/915/AM08/DES-IV RLA No. 34/24/40/274/AM08 Lic.No. 03410018941 Dt. 8.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.10.2007

Case No A-704 ALC No.23/08	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/904 /AM08/DES-IV
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Dated 19.9.07	RLA No. 03/94/40/140/AM08 Lic.No. 0310432185 Dt. 11.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007

Case No A-705 ALC No.23/08 Dated 19.9.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/909 /AM08/DES-IV RLA No. 03/94/40/1156/AM07 Lic.No. 0310427563 Dt. 23.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

Case No A-706 ALC No.23/08 Dated 19.9.07	M/s. ITC Ltd. F.No.01/83/50/901 /AM08/DES-IV RLA No. 09/24/40/103/AM08 Lic.No. 0910030688 Dt. 29.6.2007.
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The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o IPP vide their letter dated 19.9.2007 decided to approve the case. On the basis of 10% wastage the following raw materials are recommended for import.

Item of export

Multilayer Liquidpak Board Board for Packing Liquids-----600 MT

Item of Import

1. Wood Pulp Softwood/Hard Wood Pulp----551.7 MT
2. Latex (SBR) 50% DRC -----7.718 MT
3. Kaolin -----7.718 MT
4. Wet End Chemicals (Oxidised Strch, -----11.34 MT
Spray Starch, Lubricant (NOPCO 1097,
Dispersing Agent (Poly Salt), Deformamer (Antimussel SD)
5. Calcium Carbonate Pigment -----51.7 MT
6. Packing Materials -----As per Packing Policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-707 ALC No.23/08 Dated 19.9.07	Nil
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Case No A-708 ALC No.23/08 Dated 19.9.07	M/s. Nagarjuna Agrichem Ltd. F.No.01/83/50/902 /AM08/DES-IV RLA No. 09/24/40/164/AM08 Lic.No. 0910031001 Dt. 26.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

Case No A-709 ALC No.23/08 Dated 19.9.07	M/s. Gopinath Chemtech Ltd. F.No.01/83/50/769/AM08/DES-IV RLA No. 08/24/40/ 57/AM08
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/123/2005/Ch.II dated 3.7.2007 and decided to approve this case as under:-

Item of Export

4,4-Diamino Diphenyl Amine 2- Sulphonic Acid -----1 kg.

Item of Import

1. Para Nitro Aniline -----0.840 kg.
 2. Para Nitro Chloro Benzene -----1.150 kg.
 3. Caustic Soda Lye (100% basis)-----2.300 kg.
- or
- Caustic Soda Flakes Soda Ash-----0.500 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-710 ALC No.23/08 Dated 19.9.07	M/s. Neelam Oil Trade Pvt. Ltd. F.No.01/83/50/913 /AM08/DES-IV RLA No. 03/95/40/162/AM08
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

Case No A-711 ALC No.23/08 Dated 19.9.07	M/s. Neelam Oil Trade Pvt. Ltd. F.No.01/83/50/912 /AM08/DES-IV RLA No. 03/95/40/163/AM08
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- The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

Case No A-712 ALC No.23/08 Dated 19.9.07	M/s. Neelam Oil Trade Pvt. Ltd. F.No.01/83/50/911 /AM08/DES-IV RLA No. 03/95/40/165/AM08
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- The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

Case No A-713 ALC No.23/08 Dated 19.9.07	M/s. Ganga Rasayanic Pvt. Ltd. F.No.01/83/50/910 /AM08/DES-IV RLA No. 03/94/40/55/AM08 Lic.No. 0310429901 Dt. 18.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG . The committee also decided to refer the case to PNG. Accordingly the case may be re-listed on 17.10.2007.

Case No A-714	M/s. Amtex Dye chem Inds.
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ALC No.23/08 Dated 19.9.07	F.No.01/87/50/1012 /AM07/DES-IV RLA No. 8/24/40/281/AM07 Lic.No. 0810062156 Dt. 5.1.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/60/2004/Ch.II dated 16.4.2007 and decided to approve this case as under:-

Item of Export

Reactive Blue BB -----1 kg.
(Reactive Blue 220)

Item of Import

- 1 Ortho Anisidine ----- 0.523 kg.
- 2 Toluene ----- 0.588 kg.
- 3 Sodium Nitrite -----0.096 kg.
- 4 Copper Sulphate-----0.336 kg.
Penta Hydrate

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-715 ALC No.23/08 Dated 19.9.07	M/s. Emmessar Biotech & Nutrition Ltd. F.No.01/82/50/98 /AM08/DES-IV RLA No. 03/94/40/1301/AM07 Lic.No. 0310426345 Dt. 11.4.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)

forwarded vide their U.O. No. 14010/277/2000/Ch.II dated 27.9.2000 and decided to approve this case on repeat basis as under:-

Item of Export

Methyl Sulfonyl Methan -----1 kg.

Item of Import

Dimethyl Sulfoxide-----1.014 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-716 ALC No.23/08 Dated 19.9.07	M/s. Solar Chemferts (P) Ltd/ F.No.01/83/50/288 /AM08/DES-IV RLA No. 03/95/40/6/AM08 Lic.No. 0310432913 Dt. 15.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/154/2003/Ch-II dated 19.12.2003 decided to approve this case on repeat basis as under:-

Item of Export

Basic Chromium sulphate ----- 1 kg.
(Cr₂ O₃ =26%±2%)

Item of Import

Sodium Bichromate -----0.487 kg.
(Sodium Dichromate)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-717 ALC No.23/08 Dated 19.9.07	M/s. Pidilite Industries Ltd. F.No.01/83/50/917 /AM08/DES-IV RLA No. 03/95/40/894/AM08 Lic.No. 0310432063 Dt. 8.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their O.M. No.14010/122/2004-Ch-II dated 23.6.2006 decided to approve this case on repeat basis as under:-

Item of Export

Pigment Violet 23 Dispersion Having
Pigment Content 35+/-1% -----1 kg.

Item of Import

1 Carbazole-----0.469 kg.
2 Di-Ethyl Sulphate-----0.525 kg.
3 Sodium Sulphide-----0.350 kg.
4 Sulphur-----0.245 kg.
5 Potassium Hydroxide-----0.455 kg.
6 Methanol-----0.700 kg.

7 Benzene Sulphonyl Chloride-----0.160 kg.
8 Chloranil-----0.220 kg.
9 Styrene Acrylic Resin-----0.090 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-718 ALC No.23/08 Dated 19.9.07	M/s. Mahavir Dye chem F.No.01/83/50/1747 /AM07/DES-IV RLA No. 52/24/40/4/AM07 Lic.No. 5210021082 Dt. 1.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007

Case No A-719 ALC No.23/08 Dated 19.9.07	M/s. Emami Ltd. F.No.01/83/50/92/AM07/DES-IV RLA No. 02/24/040/344/AM07 Lic. No. 0210098673 Dated: 28.2.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSl). Accordingly the case may be re-listed on 17.10.2007

Case No A-720 ALC No.23/08 Dated 19.9.07	M/s. Emami Ltd. F.No.01/83/50/919/AM07/DES-IV RLA No. 02/24/040/329/AM07 Lic. No. 0210098311 Dated: 20.2.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSl). Accordingly the case may be re-listed on 17.10.2007

Case No A-721 ALC No.23/08 Dated 19.9.07	M/s. Emami Ltd. F.No.01/83/50/922/AM07/DES-IV RLA No. 02/24/040/343/AM07 Lic. No. 0210098722 Dated: 2.3.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSl). Accordingly the case may be re-listed on 17.10.2007

Case No A-722 ALC No.23/08 Dated 19.9.07	M/s. Bhogale Coating & Paints Pvt. Ltd. F.No.01/83/50/98 /AM07/DES-IV RLA No. 03/94/40/461/AM07 Lic.No. 0310393025 Dt. 4.8.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.10.2007.

Case No A-723 ALC No.23/08 Dated 19.9.07	M/s. Hindustan Polyamides & Fibres Ltd, F.No.01/83/50/908/AM08/DES-IV RLA No. 03/94/40/103/AM08 Lic.No. 0310429954 Dt. 21.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants

of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 17.10.2007.

Case No A-724 ALC No.23/08 Dated 19.9.07	M/s. Modern Insecticides Ltd. F.No.01/83/50/430/AM08/DES-IV RLA No. Adv. 13/AM08/Lic. Lic.No. 031005268 Dt. 8.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 17.10.2007.

Case No A-725 ALC No.23/08 Dated 19.9.07	M/s. Organo fine Chemicals Mumbai, F.No.01/83/50/ /AM07/DES-IV RLA No. 03/95/40/1469/AM06 Lic.No. 0310374570 Dt. 3.4.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/68/2005/Ch.II dated 06.01.2007 and decided to approve this case on repeat basis as under:-

Item of Export

11-Bromoundecanoic Acid-----1Kg.

Item of Import

Hexane 95%-----1.00Kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No C-46 ALC No.23/08 Dated 19.9.07	M/s. Nav Bharat Metalic Oxide Industries Pvt.Ltd. F.No.01/83/162/249/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION in respect of Zinc Oxide covered against entry No. A-1206.

The Committee considered the case as per agenda and decided to withdrawn the case.

Case No C-47 ALC No.23/08 Dated 19.9.07	M/s. Excel Industries Ltd.. F.No.01/82/162/1290/AM07/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export product dimethyl Bisphenol Cyclohexane and decided to call for the following information from the firm.

1. Central Excise certified data for the last 2 years through CHEMEXCIL.
2. Data for the same product manufactured by other exporters from Export Promotion Council

Accordingly the case may be re-listed on 17.10.2007.

Case No C-48 ALC No.23/08 Dated 19.9.07	M/s. Navin Fluorine International Ltd. F.No.01/82/162/363/AM06/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export product 4-Bromo fluoro Benzene/Para fluoroo Bromo Benzene. and decided to call for the following information from the firm.

1. Central Excise certified data for the last 2 years through CHEMEXCIL.
2. Data for the same product manufactured by other exporters from Export Promotion Council

Accordingly the case may be re-listed on 17.10.2007.

Case No M-375 ALC No.23/08 Dated 19.9.07	M/s. Power Additives (India) Pvt. Ltd. F.No.01/83/162/72/AM08/DES-IV RLA No. as per list attached
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to advice the firm to follow ALC circular No. 3. dt.

Case No M-376 ALC No.23/08 Dated 19.9.07	M/s. Hi-Tech Elastomer Ltd. F.No.01/80/50/682 /AM06/DES-IV RLA No. 08/80/40/202/AM06 Lic.No. 0810050357 Dt. 29.8.2005.
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The Committee considered the subject Para 4.7 case as per agenda for Ratification of Input Output Norms.

Case No M-377 ALC No.23/08 Dated 19.9.07	M/s. Zandu Chemicals Ltd. F.No.01/83/50/ 242/AM07/DES-IV RLA No. 03/95/40/123/AM07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to transfer the case to NC-IV as the item is a drug intermediate.

Case No M-378 ALC No.23/08 Dated 19.9.07	M/s. Aries Dye Chem Industries F.No.01/87/50/775/AM06/DES-IV RLA No. 08/24/40/ 113/AM07 Lic. No. 0810051731 Dt. 25.10.2005.
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The Committee considered the subject Para 4.7 case as per agenda for correction of Input Output Norms and decided to

Case No M-379 ALC No.23/08 Dated 19.9.07	M/s. Arjun Chemicals Pvt. Ltd. F.No.01/80/50/1563/AM06/DES-IV RLA No. 04/24/40/ 544/AM06 Lic. No. 0410079561 Dt. 16.3.2006.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to ask the firm to furnish copy of earlier NC decision for the same product. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 17.10.2007.

Case No M-380 ALC No.23/08 Dated 19.9.07	M/s. ICI India Ltd. F.No.01/82/50/1142/AM05/DES-IV RLA No. 02/24/40/ 136/AM05 Lic. No. 0210070283 Dt. 30.9.2004.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the

case may be re-listed on 17.10.2007.

Case No M-381 ALC No.23/08 Dated 19.9.07	M/s. ICI India Ltd. F.No.01/82/50/59/AM05/DES-IV RLA No. 02/77/40/ 101/AM04 Lic. No. 0210062094 Dt. 12.3.2004.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007

Case No M-382 ALC No.23/08 Dated 19.9.07	M/s. Megafine Ltd.. F.No.01/82/50/557/AM04/DES-IV RLA No. 03/24/40/ 1002/AM04 Lic. No. 0310224423 Dt. 12.9.2003.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/68/2002/Ch.III dated 2.7.2002 and decided to approve this case on repeat basis as under:-

Item of Export

4-Amino 1,2,4-Triazole-----1 kg.

Item of Import

1. Hydrazine Hydrate monohydrate (100% basis) -----1.322 kgm.

2. Formic Acid (100% basis) -----1.216 kgm.

3. Iso Propyl Alcohol-----0.464 kgm.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-383 ALC No.23/08 Dated 19.9.07	M/s. Ansar Chemicals F.No.01/82/54/1/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of DEPB rate for export product of Menthol BP/USP and noted that the firm has supplied only one bill of entry which is insufficient where as the firm has to supply 5 bill of entries. The Committee has decided that the firm may follow DEPB entry at Sr. No. 22(a) of Product code 90 subject to approval by DEPB Committee.

Case No M-384 ALC No.23/08 Dated 19.9.07	M/s. Arjun Paper Processing Pvt. Ltd. F.No.01/87/50/603/AM06/DES-IV RLA No. 03/94/40/ 48/AM06 Lic. No. 0310342539 Dt. 11.8.2005.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of DC(MSME) Chem. Div. forwarded vide their U.O. No. 23(40)/2002-chem dated 17.8.2007 and decided to approve this case as under:-

Item of Export

Blue Carbon Paper 34 GSM consisting of min.
of 23 GSM of Base Paper and 11 GSM of coating compound -----11760 kg.

Item of Import

1. Paraffin Wax standard ----- 967.0 kg.
2. Carnuba Wax standard natural ----- 1912.0 kg.
3. Victoria Blue Dye Base Blue 7 standard dye-----329.0 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-385 ALC No.23/08 Dated 19.9.07	M/s. Arjun Chemicals Pvt. Ltd. F.No.01/87/50/964/AM06/DES-IV RLA No. 04/24/40/ 344/AM07 Lic. No. 0410087277 Dt. 2.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to ask the firm to furnish copy of earlier NC decision for the same product. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 17.10.2007.

Case No M-386 ALC No.23/08 Dated 19.9.07	M/s. ELPPE Chemicals Pvt. Ltd. F.No.01/82/50/716/AM06/DES-IV RLA No. 03/94/40/722/AM06 Lic. No. 0310349609 Dt. 30.9.2005. RLA No. 03/94/40/406/AM06 Lic. No. 0310338212 Dt. 7.7.2005.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 14010/2/2005/Ch.II dated 18.9.07 and decided to approve this case as under:

Export product

5-Hydroxy Isophthalic Acid----- 1 kg

Import items

Isophthalic Acid----- 2.24 kg
Caustic Soda Flakes-----2.56 kg.
Caustic Potash -----1.8 kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No M-387 ALC No.23/08 Dated 19.9.07	M/s. Kaisha Manufacturers (P) Ltd. F.No.01/82/50/264/AM07/DES-IV RLA No. 03/94/40/184/AM07 Lic. No. 0310381534 Dt. 24.5.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under for this case only :-

Item of export

As applied for

Item of Import

Item No. 1 (Relevant Glass Tubing 70023100)----- 4893 kg.-290000 No.
Item No. 2 (Plunger Tip 40021990) -----290000 Nos.
Item No. 3 (Tip Cap 40021990) -----Net to net basis- 290000 Nos.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 23/83-ALC1/2007 **MEETING DATE** : 19.09.2007

1	Case No.: 1/19/83-ALC1/2007	Party Name:VIBGYOR IMPEX	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00117/AM05/	RLA File :15/80/040/00001/AM05/	Lic.No/Date:1510002207 21.05.2004	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). The Committee also decided to refer to DC(SSI). Accordingly the case may be re-listed on 17.10.2007.			

2	Case No.: 13/4/87-ALC1/2005	Party Name:SHREE GANESH OLEOCHEM PVT.LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00009/AM06/	RLA File :11/24/040/00055/AM05/	Lic.No/Date:1110010664 31.03.2005	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 17.10.2007.			

	Case No.: 3/9/83-ALC1/2006	Party Name:VIC INDUSTRIES,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00045/AM07/	RLA File :17/24/040/00001/AM07/	Lic.No/Date:1710001290	Defer

3		13.04.2006	Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.10.2007.		

4	Case No.: 17/7/80-ALC2/2006 HQ File :01/80/050/00055/AM07/	Party Name:NTF (INDIA) PVT.LTD. RLA File :05/24/040/01050/AM06/	Meet No/Date:23/83-ALC1/2007 19.09.2007 Lic.No/Date:0510180936 18.04.2006	Status: Deffered and Re-indexed Defer Date:17.10.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The representative of PC. Division stated that the information had been called for from the firm vide letter dated 6.9.07 and that reply is awaited.The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 17.10.2007.			

5	Case No.: 17/13/82-ALC1/2006 HQ File :01/82/050/00309/AM07/	Party Name:BHALLA CHEMICAL WORKS PVT LTD RLA File :05/24/040/00147/AM07/	Meet No/Date:23/83-ALC1/2007 19.09.2007 Lic.No/Date:0510183194 23.05.2006	Status: Case Approved Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case for the export item no. at Sr. No. 1as per SION A 2809 and for Sr. No. 2 as Per SION A 2808. If the export item is SCOMET, the firm may follow prescribed procedure for export.			
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 62/25/82-ALC1/2006 HQ File :01/82/050/00360/AM07/	Party Name:GRAND ORGANICS PVT.LTD. RLA File :17/24/040/00016/AM07/	Meet No/Date:23/83-ALC1/2007 19.09.2007 Lic.No/Date:1710001349	Status: Deffered and Re-indexed Defer
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6			07.06.2006	Date:17.10.2007
Decision : The Committee considered the case as per agenda and decided to call for copy of application from firm and RLA. Accordingly the case may be re-listed on 17.10.2007.				

7	Case No.:38/15/83-ALC1/2006	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00287/AM07/	RLA File :08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 17.10.2007.			

8	Case No.:39/22/83-ALC1/2006	Party Name:SAI LIFE SCIENCES LIMITED	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00484/AM07/	RLA File :09/24/040/00152/AM07/	Lic.No/Date:0910027096 01.08.2006	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

9	Case No.:30/23/81-ALC2/2006	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00346/AM07/	RLA File :05/24/040/00354/AM07/	Lic.No/Date:0510188398 07.08.2006	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). The Committee also decided to refer to C&PC(PC. Div.). Accordingly the case may be re-listed on 17.10.2007.			

	Case No.:42/23/83-ALC1/2006	Party Name:PEST CONTROL (INDIA) PVT. LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
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10	HQ File :01/83/050/00526/AM07/	RLA File :03/95/040/00464/AM07/	Lic.No/Date:0310393488 08.08.2006	Defer Date:17.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 17.10.2007.				

11	Case No.:4/26/83-ALC1/2006	Party Name:SURYA INTERNATIONAL	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00528/AM07/	RLA File :08/24/040/00121/AM07/	Lic.No/Date:0810058791 09.08.2006	Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve as under:- Item of Export Flavouring Essence containing 4% Propylene Glycol) ----- 20.000 MT Item of Import PROPYLENE GLYCOL (PROPANE1,2-DIOL)----- 800 kg (THIS LICENCE IS ISSUED IN TERMS OF PARA 4.7 OF H.B.2004-2009 AND SUBJECT TO FIXATION OF INPUT-OUTPUT NORMS BY DGFT)(B.G./LUT AS APPLICABLE TO BE EXECUTED AS PER RELEVANT CUSTOM NOTIFICATION/CIRCULARS) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:20/30/83-ALC1/2006	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Deferred
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12	HQ File :01/83/050/00706/AM07/	RLA File :03/95/040/00772/AM07/	Lic.No/Date:0310400635 21.09.2006	Defer Date:17.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.10.2007				

13	Case No.:13/36/83-ALC1/2006	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Rejected
	HQ File :01/83/050/00773/AM07/	RLA File :03/95/040/00576/AM07/	Lic.No/Date:0310402842 06.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 4.7.2007 issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:1/38/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/82/050/01181/AM07/	RLA File :05/24/040/00555/AM07/	Lic.No/Date:0510193199 25.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/62/2004/Ch.III dated 18.9.2007 and decided to approve this case as under:- Item of Export 2-Chloro 3 Cyano Pyridine-----1 kg. Item of Import 1. Denatured Ethyl Alcohol -----3.678 kg. 2. Methyl Alcohol-----2.177 kg.			

3. Aluminao Silicate Catalyst -----0.0356 kg.
4. White/yellow Phosphorus-----0.892 kg.
5. Potasium Carbonate -----0.09 kg.
6. Hydrogen Peroxide 50%-----1.50 kg.
7. Activated Carbon-----0.200 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

15	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to remind PC-III. Accordingly the case may be re-listed on 17.10.2007			

16	Case No.:30/36/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Deferred
	HQ File :01/83/050/00847/AM07/	RLA File :03/95/040/00945/AM07/	Lic.No/Date:0310406301 02.11.2006	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007			

17	Case No.:59/36/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Deferred
	HQ File :01/83/050/00952/AM07/	RLA File :04/24/040/00233/AM07/	Lic.No/Date:0410085944 27.11.2006	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007			

18	Case No.:1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:17.10.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 19.9.2007 from Deptt. of IPP . 1. Specification of export product along with their sizes. Accordingly the case may be re-listed on 17.10.2007.			

19	Case No.:8/46/82-ALC1/2006	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01402/AM07/	RLA File :02/24/040/00241/AM07/	Lic.No/Date:0210096114 07.12.2006	Defer Date:17.10.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the verbal comments dt. 19.9.2007 from Deptt. of DC(SSi) . 1. Central Excise data for 1 year. Accordingly the case may be re-listed on 17.10.2007.			

	Case No.:12/43/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/82/050/01482/AM07/	RLA File :05/24/040/00771/AM07/	Lic.No/Date:0510196613 21.12.2006	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem			

Division) forwarded vide their U.O. No.14010/62/2004/Ch.III dated 18.9.2007 and decided to approve this case as under:-

Item of Export

4-(Dimethyl Amino Pyridine-----1 kg.

Item of Import

1. Denatured Ethyl Alcohol -----6.76 kg.
2. Methanol-----3.243 kg.
3. Alumino Silicate Catalyst -----0.0436 kg.
4. Dimethyl Formamide-----3.84 kg.
5. Toluene -----2.00 kg.
6. Thionyl Chloride-----3.00 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/49/82-ALC1/2006

Party Name:CHARMINAR JOINTINGS
PVT LTD

Meet No/Date:23/83-ALC1/2007
19.09.2007

Status:Case
Rejected

HQ File :01/82/050/01504/AM07/

RLA File :05/24/040/00770/AM07/

Lic.No/Date:0510196908
27.12.2006

Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by this office.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/48/87-ALC1/2006

Party Name:SAERTEX INDIA PRIVATE
LIMITED

Meet No/Date:23/83-ALC1/2007
19.09.2007

Status:Deffered
and Re-indexed

HQ File :01/87/050/00895/AM07/

RLA File :31/24/040/00353/AM07/

Lic.No/Date:3110027840

Defer

22

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 19.9.2007 from Deptt. of IPP .

1. Details of indigenous input along with their qty.
2. Material Balance.
3. % wastage claimed.

Accordingly the case may be re-listed on 17.10.2007.

23

Case No.:11/50/83-ALC1/2006

Party Name:UNITED PHOSPHORUS LTD.

Meet No/Date:23/83-ALC1/2007
19.09.2007

Status:Case
Deferred

HQ File :01/83/050/01178/AM07/

RLA File :03/95/040/01296/AM07/

Lic.No/Date:0310416548
18.01.2007

Defer
Date:17.10.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

24

Case No.:4/50/83-ALC1/2006

Party Name:STP LIMITED

Meet No/Date:23/83-ALC1/2007
19.09.2007

Status:Case
Approved

HQ File :01/83/050/01146/AM07/

RLA File :02/24/040/00295/AM07/

Lic.No/Date:0210097395
18.01.2007

Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DC(SS1) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied on content basis with 3% wastage for this case only.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/47/82-ALC1/2006

Party Name:DORF-KETAL CHEMICALS

Meet No/Date:23/83-ALC1/2007

Status:Case

		INDIA PVT.LTD.	19.09.2007	Approved
	HQ File :01/82/050/01630/AM07/	RLA File :03/94/040/01004/AM07/	Lic.No/Date:0310418037 01.02.2007	Defer Date:
25	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/93/2004/Ch.II dated 17.8.2007 and decided to approve this case as under for this case only:- Item of Export As Approved by NC Item of Import As Approved by NC RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:1/17/81-ALC2/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00887/AM07/	RLA File :05/24/040/00849/AM07/	Lic.No/Date:0510198812 02.02.2007	Defer Date:17.10.2007
26	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 19.9.2007 from Deptt. of IPP . 1. Nett weight of product. 2. Copy of approved formulation under Drug & cosmetics Act. 3. Calculation Sheet. Accordingly the case may be re-listed on 17.10.2007.			

27	Case No.:1/50/82-ALC1/2006	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/82/050/01686/AM07/	RLA File :02/24/040/00291/AM07/	Lic.No/Date:0210097732 02.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.10.2007.			

28	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 17.10.2007.			

29	Case No.:18/50/83-ALC1/2006	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01250/AM07/	RLA File :05/24/040/00936/AM07/	Lic.No/Date:0510199291 09.02.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not furnished information. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:3/19/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Deferred
	HQ File :01/83/050/01330/AM07/	RLA File :34/24/040/00281/AM07/	Lic.No/Date:3410018286 12.03.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

31	Case No.:4/19/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Deferred
	HQ File :01/83/050/01341/AM07/	RLA File :34/24/040/00284/AM07/	Lic.No/Date:3410018316 14.03.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

32	Case No.:5/19/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Deferred
	HQ File :01/83/050/01344/AM07/	RLA File :34/24/040/00285/AM07/	Lic.No/Date:3410018324 15.03.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

33	Case No.:6/19/83-ALC1/2007	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Deferred
	HQ File :01/83/050/01345/AM07/	RLA File :03/95/040/01440/AM07/	Lic.No/Date:0310423208 15.03.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

34	Case No.:10/4/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Deferred
	HQ File :01/83/050/01385/AM07/	RLA File :02/24/040/00374/AM07/	Lic.No/Date:0210099533 29.03.2007	Defer Date:17.10.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

35	Case No.:9/19/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Deferred
	HQ File :01/83/050/00082/AM08/	RLA File :09/24/040/00547/AM07/	Lic.No/Date:0910029932 10.04.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

36	Case No.:2/23/83-ALC1/2007	Party Name:ROYAL EXPORTS,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00173/AM08/	RLA File :03/95/040/00057/AM08/	Lic.No/Date:0310427645 23.04.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 19.9.2007 from Deptt. of IPP . 1. Details of indigenous input along with their qty. 2. Specification of Import and Export item. Accordingly the case may be re-listed on 17.10.2007.			

	Case No.:3/23/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00292/AM08/	RLA File :03/95/040/00099/AM08/	Lic.No/Date:0310429016 10.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/88/2004-Ch.II dated 24.07.2006 decided to approve this case on repeat			

37	basis as under:-
	Item of Export
	Accinox ODPS Antioxidant Dioctyl Diphenyl Amine (Powder/Flakes)....1 kg.
	Item of Import
	Di phenyl amine-----0.405 kg. Di-Iso Butylene-----0.680 kg. Catalyst and Bags as per packing Policy.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	

38	Case No.:8/11/83-ALC1/2007	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00299/AM08/	RLA File :02/24/040/00035/AM08/	Lic.No/Date:0210100691 10.05.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 19.9.2007 from Deptt. of IPP .			
	1. % Pozzolona material in export. 2. Specification of grinding media and production / consumption data for last one year duly certified by Central Excise. Accordingly the case may be re-listed on 17.10.2007.			

	Case No.:4/23/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00326/AM08/	RLA File :03/94/040/00003/AM08/	Lic.No/Date:0310429403 15.05.2007	Defer Date:
	Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/145/2003.Ch.III dated 15.2.2005 decided to fix I/O Norms for the export product for the purpose of para			

4.7 of HBP on repeat basis as under:

Export product

Vat Violet 1 CDP----- 1 kg.
(Indonon Violet 2 R CDP)

Import items

1. Amino Anthraquinone -----0.914 kg.
2. Glycerine----- 0.588 kg.
3. Isobutanol----- 0.287 kg.
4. Mono chloro Benzen -----1.860 kg.
5. Caustic Soda Flakes----- 1.367 kg.
6. Toluene-----0.611 kg.
7. Caustic Soda Lye (100% basis)-----0.053 kg.
8. Bromine-----0.749 kg.
9. Soda Ash-----0.649 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/11/80-ALC2/2007

Party Name:MONTEX GLASS FIBRE IND
PVT LTD

Meet No/Date:23/83-ALC1/2007
19.09.2007

**Status:Case
Approved**

HQ File :01/80/050/00104/AM08/

RLA File :03/95/040/00129/AM08/

Lic.No/Date:0310429592
16.05.2007

Defer Date:

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP . The Committee also decided to send tha application to TA.Accordingly the case may be re-listed on 17.10.2007

Case No.:13/11/83-ALC1/2007

Partv Name:HINDUSTAN PLATINUM

Meet No/Date:23/83-ALC1/2007

Status:Case

41		PVT. LTD	19.09.2007	Approved
	HQ File :01/83/050/00384/AM08/	RLA File :03/94/040/00027/AM08/	Lic.No/Date:0310430421 23.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007			

42	Case No.:11/19/83-ALC1/2007	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00404/AM08/	RLA File :03/95/040/00078/AM08/	Lic.No/Date:0310430644 25.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Dept. Of IPP present in the meeting and on the basis of his verbal comments, the committee decided to approved the case as applied for with 1% wastage. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:8/23/83-ALC1/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00476/AM08/	RLA File :03/94/040/00221/AM08/	Lic.No/Date:0310431219 31.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2006/Ch.II dated 27.2.2007 decided to approve this case on repeat basis as under:- Item of Export Phenoxy Ethanol-----1 kg. Item of Import Phenol-----0.690 kg. Ethylene Oxide---0.325 kg.			

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	Case No.:5/23/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00447/AM08/	RLA File :17/24/040/00026/AM08/	Lic.No/Date:1710001657 01.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

45	Case No.:6/23/83-ALC1/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00451/AM08/	RLA File :34/24/040/00043/AM08/	Lic.No/Date:3410018877 01.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007			

	Case No.:12/23/83-ALC1/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00591/AM08/	RLA File :03/94/040/00048/AM08/	Lic.No/Date:0310431476 04.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/67/2003/Ch.III dated 4.9.2003 and decided to approve this case on repeat basis as under:- Item of Export Galaxy Sparkle 630-----1 kg.			

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Containing Sodium Lauryl Ether
Sulphate 41% min. Ethylene glycol
distearate : 17% min.

Item of Import

1 Lauryl Alcohol----- 0.150 kg.

2 Sulfur ----- 0.025 kg.

3 Caustic Soda Flakes -----0.031 kg.

4. Stearic Acid -----0.160 kg.

(Stearic Acid content 50+/-10%

Stearic Acid + Palmitic Acid content : 90% Min.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

47

Case No.:7/23/83-ALC1/2007

Party Name:ESTEEM INDUSTRIES PVT.
LTD,

Meet No/Date:23/83-ALC1/2007
19.09.2007

**Status:Case
Approved**

HQ File :01/83/050/00464/AM08/

RLA File :17/24/040/00025/AM08/

Lic.No/Date:1710001662
05.06.2007

Defer Date:

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

48

Case No.:9/23/83-ALC1/2007

Party Name:SHIVA PHARMACHEM PVT.
LTD,

Meet No/Date:23/83-ALC1/2007
19.09.2007

**Status:Deffered
and Re-indexed**

HQ File :01/83/050/00494/AM08/

RLA File :34/24/040/00050/AM08/

Lic.No/Date:3410018942
08.06.2007

Defer
Date:17.10.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). The Committee also decided to refer to C&PC (Ch.). Accordingly the case may be re-listed on 17.10.2007.

49	Case No.:10/23/83-ALC1/2007	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00575/AM08/	RLA File :34/24/040/00063/AM08/	Lic.No/Date:3410019062 25.06.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item			

50	Case No.:14/23/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00628/AM08/	RLA File :03/95/040/00250/AM08/	Lic.No/Date:0310433682 25.06.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007			

51	Case No.:15/23/83-ALC1/2007	Party Name:BLUE DIP ORGANIC INDUSTRIES,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00630/AM08/	RLA File :03/94/040/00168/AM08/	Lic.No/Date:0310433686 25.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/73/2002/Ch.II dated 20.3.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export			
	EDTA Ferric Sodium----- 1 kg.			
	Item of Import			

Ethylene diamine Tetra acetic acid-----0.730 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:16/23/83-ALC1/2007

Party Name:K. PATEL INTERNATIONAL,

Meet No/Date:23/83-ALC1/2007
19.09.2007

**Status:Case
Approved**

HQ File :01/83/050/00631/AM08/

RLA File :03/94/040/00293/AM08/

Lic.No/Date:0310433687
25.06.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/140/2003/Ch.III dated 5.12.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Methylene blue (Zinc Free)----- 1 kg.

Item of Import

Methylene Blue-----1.430 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/23/83-ALC1/2007

Party Name:AJANTA OFFSET &
PACKAGINGS LTD.

Meet No/Date:23/83-ALC1/2007
19.09.2007

**Status:Case
Approved**

HQ File :01/83/050/00581/AM08/

RLA File :05/24/040/00233/AM08/

Lic.No/Date:0510205380
26.06.2007

Defer Date:

Decision :The committee considered the case as per agenda and on the basis of verbal comments offered by the

representative of Deptt. of IPP. The committee decided to allow import items as per SION at A 1579.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	Case No.:13/23/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00616/AM08/	RLA File :17/24/040/00036/AM08/	Lic.No/Date:1710001683 28.06.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

55	Case No.:22/23/83-ALC1/2007	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00780/AM08/	RLA File :03/94/040/00206/AM08/	Lic.No/Date:0310434262 28.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/157/2002/Ch.III dated 19.9.2007 and decided to approve this case on repeat basis as under:- Item of Export Fire Fighting Chemical fluoro Protein Foam concentrate 6 %------ 1 kg. (KV-LITE FP6%) Containing 1.2 % w/v of Fluorinated Surfactants and 5% w/v of Butyl Carbitol Item of Import			

Fluorinated Surfactant (Polyt Fluoro Alkyl Betaine)-----0.012 kg.
Butyl Carbitol-----0.05 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56	Case No.:21/23/83-ALC1/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00680/AM08/	RLA File :03/94/040/00155/AM08/	Lic.No/Date:0310434509 29.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/89/2002/Ch.III dated 8.6.2006 and decided to approve this case on repeat basis as under:- Item of Export Ethyl Triphenyl Phosphonium Bromide --- 1 kg. Item of Import Triphenyl Phosphine-----0.780 kg. Ethyl Bromide-----0.363 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:17/23/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00649/AM08/	RLA File :17/24/040/00038/AM08/	Lic.No/Date:1710001684 02.07.2007	Defer Date:17.10.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

58	Case No.:18/23/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00650/AM08/	RLA File :17/24/040/00039/AM08/	Lic.No/Date:1710001685 02.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

59	Case No.:23/23/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00784/AM08/	RLA File :03/95/040/00146/AM08/	Lic.No/Date:0310434639 02.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

60	Case No.:25/23/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00785/AM08/	RLA File :03/95/040/00112/AM08/	Lic.No/Date:0310434642 02.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

61	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:17.10.2007

Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.

62	Case No.: 20/23/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status: Case Approved
	HQ File :01/83/050/00664/AM08/	RLA File :08/24/040/00291/AM07/	Lic.No/Date:0810065757 04.07.2007	Defer Date:
	Decision : This case will be processed manually.			

63	Case No.: 128/19/83-ALC1/2007	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00795/AM08/	RLA File :03/94/040/00034/AM08/	Lic.No/Date:0310435368 09.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

64	Case No.: 29/23/83-ALC1/2007	Party Name:AMARJYOT CHEMICAL CORPORATION	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00798/AM08/	RLA File :03/94/040/00355/AM08/	Lic.No/Date:0310436063 13.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

	Case No.: 30/23/83-ALC1/2007	Party Name:KANTA CHLORIDES PVT. LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status: Case Approved
	HQ File :01/83/050/00815/AM08/	RLA File :03/94/040/00152/AM08/	Lic.No/Date:0310436292 16.07.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/29/2004/Ch.II dated 26.2.2007 and decided to approve this case as under:-

Item of Export

Cuprous Chloride ----- 1 kg.

Item of Import

Copper Cathodes -----0.650 kg.
(Broken/Cut)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:41/23/83-ALC1/2007

Party Name:AVA CHEMICALS PVT.LTD.,

Meet No/Date:23/83-ALC1/2007
19.09.2007

Status:Case
Approved

HQ File :01/83/050/00811/AM08/

RLA File :03/94/040/00352/AM08/

Lic.No/Date:0310436238
16.07.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/73/2002/Ch.II dated 20.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export

EDTA Ferric Sodium----- 1 kg.

Item of Import

Ethylene diamine Tetra acetic acid-----0.730 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	Case No.: 42/23/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status: Case Approved
	HQ File :01/83/050/00816/AM08/	RLA File :03/95/040/00358/AM08/	Lic.No/Date:0310436337 16.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/88/2004-Ch.II dated 24.07.2006 decided to approve this case on repeat basis as under:-			
	Item of Export Accinox ODPS Antioxidant Dioctyl Diphenyl Amine (Powder/Flakes)----1 kg. Item of Import Diphenyl Amine-----0.405 kg. Di-Isobutylene-----0.680 kg. Bags may be allowed as per packing Policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.: 24/23/83-ALC1/2007	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODA Y	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00762/AM08/	RLA File :03/95/040/00363/AM08/	Lic.No/Date:0310436469 17.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.10.2007.			

69	Case No.:40/23/83-ALC1/2007	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00761/AM08/	RLA File :03/95/040/00110/AM08/	Lic.No/Date:0310436416 17.07.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2001-Ch.III dated 12.1.2007 and decided to approve the casepm repeat basis as under: Item of Export Irganox PS 800----- 1kg. Dilauryl Thiodipropinate Item of Import 1. Acrylonitrile ----- 0.238 kg. 2. Sodium Sulphate ----- 0.175 kg. 3. Lauryl Alcohol-----0.777 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:26/23/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00771/AM08/	RLA File :03/95/040/00379/AM08/	Lic.No/Date:0310436562 18.07.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/120/2002/Ch-III dated16.10.2006 and decided to approve this case as on repeat basis under:-			

70	Item of Export
	Copper Dibutyl Dithiocarbamate -----1 kg.
	Item of Import
	Dibutyl Amine-----0.600 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:27/23/83-ALC1/2007	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00773/AM08/	RLA File :03/94/040/00205/AM08/	Lic.No/Date:0310436583 18.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

72	Case No.:28/23/83-ALC1/2007	Party Name:KESHAVA ORGANICS PVT. LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00775/AM08/	RLA File :03/94/040/01507/AM07/	Lic.No/Date:0310436591 18.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

73	Case No.:15/19/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00817/AM08/	RLA File :03/95/040/00384/AM08/	Lic.No/Date:0310436718	Defer

73			19.07.2007	Date:17.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.				

74	Case No.:34/23/83-ALC1/2007	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00917/AM08/	RLA File :03/94/040/01215/AM07/	Lic.No/Date:0310436971 20.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

75	Case No.:16/19/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00818/AM08/	RLA File :03/95/040/00396/AM08/	Lic.No/Date:0310437074 23.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

76	Case No.:17/19/83-ALC1/2007	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00824/AM08/	RLA File :03/94/040/01513/AM07/	Lic.No/Date:0310437181 23.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

	Case No.:31/23/83-ALC1/2007	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
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77	HQ File :01/83/050/00819/AM08/	RLA File :03/94/040/01250/AM07/	Lic.No/Date:0310437083 23.07.2007	Defer Date:17.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.				

78	Case No.:43/23/83-ALC1/2007	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00835/AM08/	RLA File :03/94/040/01079/AM07/	Lic.No/Date:0310437335 25.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/3/2005/Ch-III dated 21.3.2006 and decided to approve this case as on repeat basis under:-			
	Item of Export			
	1,2-Dimethylpropylamine ----- 1 kg.			
	Item of Import			
	Methyl Isopropyl Ketone-----1.041 kg.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:35/23/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00929/AM08/	RLA File :03/94/040/00362/AM08/	Lic.No/Date:0310437512 26.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

80	Case No.:36/23/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00930/AM08/	RLA File :03/94/040/00428/AM08/	Lic.No/Date:0310437514 26.07.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

81	Case No.:44/23/83-ALC1/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00845/AM08/	RLA File :03/94/040/00420/AM08/	Lic.No/Date:0310437697 30.07.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/108/2003/Ch.II dated 12.9.2003 and decided to approve this case on repeat basis as under:- Item of Export Sodium Stearyl Lactate ----- 1kg Import Item 1. Lactic Acid-----0.444 kg. 2. Stearic Acid-----0.700 kg. 3. Sodium Hydroxide-----0.100 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.:45/23/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Case Approved
	HQ File :01/83/050/00856/AM08/	RLA File :03/94/040/00426/AM08/	Lic.No/Date:0310437782 31.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/75/2006-Ch.-III dated 1.12.2006 decided to approve this case on repeat basis as under:- Item of Export Blended Amines Aminosol CST 115 Containing 25.5% Piperazine--- 1 kg. Item of import Piperazine (N,N diethylenedimaine---0.255 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:32/23/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00873/AM08/	RLA File :08/24/040/00117/AM08/	Lic.No/Date:0810066336 02.08.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

84	Case No.:49/23/83-ALC1/2007	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00936/AM08/	RLA File :03/95/040/00286/AM08/	Lic.No/Date:0310438169 02.08.2007	Defer Date:17.10.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

85	Case No.:46/23/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00890/AM08/	RLA File :03/95/040/00437/AM08/	Lic.No/Date:0310438372 06.08.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

86	Case No.:47/23/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00891/AM08/	RLA File :03/94/040/00461/AM08/	Lic.No/Date:0310438383 06.08.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

87	Case No.:48/23/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00901/AM08/	RLA File :03/95/040/00441/AM08/	Lic.No/Date:0310438620 07.08.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

88	Case No.:33/23/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00908/AM08/	RLA File :08/24/040/00101/AM08/	Lic.No/Date:0810066464 08.08.2007	Defer Date:17.10.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.

89	Case No.: 37/23/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00958/AM08/	RLA File :03/94/040/00478/AM08/	Lic.No/Date:0310439186 10.08.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.10.2007.			

90	Case No.: 39/23/83-ALC1/2007	Party Name:WOCKHARDT LIMITED	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00995/AM08/	RLA File :03/95/040/00139/AM08/	Lic.No/Date:0310439955 17.08.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

91	Case No.: 38/23/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:23/83-ALC1/2007 19.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00989/AM08/	RLA File :02/24/040/00139/AM08/	Lic.No/Date:0210103268 20.08.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 19.9.2007 from Deptt. of IPP . 1. Weight of export product. 2. % content of Chlorinated rubber in export. Accordingly the case may be re-listed on 17.10.2007.			

Date:15.10.2007
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer